

MR DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

*The motion was adopted.*

SHRI SATYASADHAN CHAKRABORTY : what is the Bill, sir ? .. Misappropriation Bill ?

MR DEPUTY SPEAKER : Hon Members, before I call the Minister of Energy to make his statement, the Parliamentary Affairs Minister made a request to the Chair that since they are going to declare holiday on Friday, we may take up the Supplementary Demands also I have consulted Mr. Satyasadhan Chakraborty and Mr Ram Vilas Paswan who are the valiant Opposition Leaders that we will pass it to-day and they have also agreed. *(Interruptions)* We have to take the views of the Opposition *(Interruptions)* Therefore, after this statement we are going to take up the Supplementary Demands also.

SHRI RAMAVATAR SHASTRI (Patna) : Our speaker is not here. How can you take it up ? We protest.

MR DEPUTY-SPEAKER : Is it the sense of the House that we take up the Supplementary Demands also ?

SEVERAL HON MEMBERS : Yes, yes

THE MINISTER OF ENERGY SHRI P. SHIV SHANKAR) Why don't you tell him that he is also a valiant opposition leader so that he will sit down ?

PROF AJIT KUMAR Mehta (Samastipur) : No advance notice or information was given.

MR DEPUTY-SPEAKER : Please listen...

PROF AJIT KUMAR MEHTA : I can go to any extent to help you and cooperate with you.

MR DEPUTY-SPEAKER : Please listen to me. We have asked for a holiday on Friday because of Holi. That is what I am telling. The sense of the House is that we pass the supplementary Demands also.

SHRI RAMAVATAR SHASTRI : I am walking out in protest.

18-10 hrs

*Shri Ramavatar Shastri then left the House*

MR DEPUTY SPEAKER : I am sorry. We cannot satisfy everybody.

Now, the Hon. Minister of Energy may make his statement.

Shri P. Shiv Shankar.

18.11 hrs

#### STATEMENT ON "NEW GAS STRIKE IN GODAVARI ONSHORE AND OIL & GAS STRIKE AT GANDHAR IN CAMBAY BASIN"

THE MINISTER OF ENERGY (SHRI P. SHIV SHANKAR) : Sir, I am glad to announce two important discoveries which have been made in the last four days in Krishna-Godavari basin and in the Cambay basin.

On March 10, 1984, gas with condensate was struck at Well Bhimonopalli-1 located about 60 kms. South-East of Rajamundhari in East Godavari district. The first object tested in intervals of 2810.5 metres to 2813.5 metres gave a gas flow at a rate ranging from 27000 to 40000 cubic metres per day with the choke size varying from  $\frac{1}{4}$ " to  $\frac{1}{2}$ ". Seven more objects in this well are yet to be tested.

This is the fourth well drilled in the onland Godavari basin, the earlier wells being one at Razole and two at Narsapur. Wells both at Razole and Narsapur had earlier given indications of the presence of gas. An adjacent well at Amlapuram which is under drilling will also be tested shortly.

Drilling operations are planned at five more locations in Godavari

structures in Krishna, west Godavari and East Godavari districts.

Oil and gas has also been struck in commercial quantity at Gandbar about 75 kms South-West of Bareda on March 12, 1984. Production has been tested from six metres zone in the interval 3018 to 3024 metres. The production of gas/oil condensate is 150 cubic metres per day through  $\frac{1}{2}$ " choke along with 88000 cubic metres per day of gas on the basis of a short test at a surface flowing pressure of 3000 p. s. i. The detailed production testing is in progress. This find is of great significance because it opens up a large new area for exploration in the North-West of Broach. Additional seismic survey and delineation of the structure are to be carried out for knowing the limits of the oil pool and the reserves of oil and gas. In this well three more prospective zones above the producing zone are yet to be tested.

18.13 hrs.

**SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1983-84; AND DEMANDS FOR EXCESS GRANTS (GENERAL), 1981-82**

**MR. DEPUTY-SPEAKER :** Now, we take up item Nos. 11 and 12 together, namely discussion and voting on the Supplementary Demands for Grants (General) for 1983-84 and Discussion and Voting on the Demands for Excess Grants in respect of the Budget (General) for 1981-82.

Motions moved :

(i) "That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges will come in course of payment during the year ending 31st day of March, 1984 in respect of the following demands entered in the second column thereof.

Demand Nos. 3, 6, 10, 11, 12, 15, 17, 18, 19, 20, 21, 22, 24, 25, 26, 32, 33, 34, 35, 36, 38, 39, 40, 41, 42, 43, 44, 45, 47, 48, 49, 50, 52, 53, 55, 56, 57, 58, 59, 60, 61, 62, 64, 65, 66, 67, 68, 69, 71, 77, 78, 79, 80, 82, 83, 88, 91, 94, 95, 96, 103, 104, 105, 107, and 108."

(ii) "That the respective excess sums not exceeding the amounts shown in the third column of the order paper be granted to the President out of the consolidated Fund of India to make good the excess on the respective grants during the year ended 31st day of March, 1982, in respect of the following demands entered in the second column thereof :—

Demand Nos. 12, 15, 18, 20, 21, 24, 32, 53, 55, 56, 91, and 103"